

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-514**  
CP (CAA) No.-40/230/232/ND/2022  
CA/385/2022

**IN THE MATTER OF:**

Puresoftware Pvt. Ltd. And Puresoft Technologies Pvt. Ltd. ....**Applicant**

**SECTION**

U/s 230-232

**Order delivered on 02.12.2022**

**CORAM:**

**JUSTICE TELAPROLU RAJANI,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Ravi Sharma, Adv.  
For the Respondent :  
For the OL : Ms. Hemlata Rawat, Adv.

**ORDER**

Ld. Counsel for the Applicant has appeared in CA/385/2022. The change in the "appointed date" has been approved by this Tribunal from 01.04.2022 to 01.04.2023. Ld. Counsel for the Petitioner is directed to send the intimation of this to the RoC, Income Tax Department and the other regulators, if any. List the matter for their reply in **06.01.2023**.

**CA/385/2022:-**

This is an application seeking permission for amendment of the petition and scheme of arrangement in respect of the "appointed date". Ld. Counsel for the Applicant has appeared and submitted that he has complied with the order dated **12.01.2022** in which he was required to furnish an approval of the shareholders on affidavit regarding the change of appointed date as well as the board resolution to change the date in which the new date has been clearly

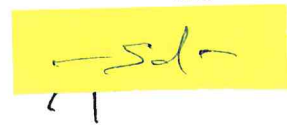
*Rawat*

indicated. The affidavit is taken on record and the date in the scheme of arrangement is accordingly changed from 01.04.2022 to 01.04.2023. This application is accordingly **allowed and disposed off.**



**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

Amit Tiwari



**(JUSTICE TELAPROLU RAJANI)**  
**MEMBER (J)**